



2026:AHC:42971

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 6942 of 2026

Saleem @ Jakir Ansari

.....Applicant(s)

Versus

State Of U.P. And 3 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Munna Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 65

HON'BLE DR. GAUTAM CHOWDHARY, J.

1. Vakalatnama filed on behalf of informant is taken on record.
2. Heard Shri Munna Tiwari, learned counsel for the applicant, learned A.G.A. for the State as well as Shri Sandeep Kumar Singh, Advocate, holding brief of Shri Vikash Kumar Tiwari, learned counsel for the informant and perused the material brought on record.
3. Learned counsel for the applicant submits that the FIR was lodged by the informant with the allegation that applicant had enticed away her minor daughter aged about 17 year. In her statements recorded under Sections 180 & 183 BNSS the victim states that on the date of occurrence she left her house and met with the applicant, who took her to Bihar, where they solemnized marriage and lived as husband and wife and physical relations had also been established between them and she wants to live with the applicant. Learned counsel further submits as per the prosecution case the victim was 17 years of age at the time of alleged occurrence, thus, taking benefit of one year either side the victim is major. The applicant is still ready to marry the victim and is ready to keep her as his legally wedded wife and the victim has also no objection, therefore, he may be enlarged on bail. The applicant is in jail since 26.07.2025, with no criminal history.
3. Learned counsel appearing on behalf of informant submits that since both the victim and the applicant are ready to solemnize marriage, therefore, he has no objection. However, he stated that some condition may be imposed upon the applicant so that he cannot run away from the said marriage after his release.
4. Learned A.G.A. for the State has also no objection to the prayer made on behalf of applicant.
5. Considering the overall facts and circumstances, the nature of

allegations, gravity of offence and considering the fact that both the applicant are ready to solemnize marriage with each other, without expressing any opinion on merits, this Court finds it to be a fit case for bail. Accordingly, the bail application stands allowed.

6. Let the applicant-Saleem @ Jakir Ansari, be enlarged on bail in Case Crime No. 70 of 2025, under Sections 137(2), 87, 64(1) of B.N.S. and Section 5J(ii)/6 of Protection of Children From Sexual Offences Act, Police Station- Jhangaha, District- Gorakhpur, on executing a personal bond and furnishing two local sureties each in the like amount to the satisfaction of the court concerned with the following conditions:

- i) The applicant shall solemnize marriage with the victim within one month of his release.
- ii) The applicant shall not tamper with the prosecution evidence.
- ii) The applicant shall not threaten or harass the prosecution witnesses.
- iii) The applicant shall appear on the date fixed by the trial court.
- iv) The applicant shall not commit any offence similar to the offence of which the applicant is accused, or suspected of the commission.
- v) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade such person from disclosing facts to the Court or to any police officer or tamper with the evidence.

7. In failure to comply this order, the victim shall be at liberty to move appropriate application for cancellation of bail granted to the applicant.

(Dr. Gautam Chowdhary,J.)

February 25, 2026

Mustaqeem.